

**SCHEDULE
FORM A**

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

SHYAM GINNING AND PRESSING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Shyam Ginning And Pressing Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	01/10/1996
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	ROC-Ahmedabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U17119GJ1996PTC030847
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	27-National Highway, Rajkot- Gondal Road, At: Hadamtala, Tal:Gondal, Rajkot, 360311- India,
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	12.09.2024
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	11.03.2025
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Bhupendra Singh Narayan Singh Rajput Reg.No. IBBI/IPA-001/IP-P00397/2017-18/10715
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	A-309, ATMA House, Opp. Old RBI, Ashram Road Ahmedabad – 380 009 Mobile No. 9426014155 email.: cabsrajput309@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO.9.	Address same as mentioned in sr. 9 Email ID:: ip.shyam1996@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	26.09.2024
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	N.A
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads . Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shyam Ginning And Pressing Private Limited** on Date of order : **12th September.2024**.

The creditors of **Shyam Ginning And Pressing Private Limited**, are hereby called upon to submit their claims with proof on or before **26th September.2024** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 14/09/2024
Place : Ahmedabad



Bhupendra Singh Narayan Singh Rajput
Interim Resolution Professional
AFA valid till 30.06.2025

SCHEDULE FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHYAM GINNING AND PRESSING PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Shyam Ginning And Pressing Private Limited
2. Date of incorporation of corporate debtor	01/10/1996
3. Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17119G1996PTC030847
5. Address of the registered office and principal office (if any) of corporate debtor	27-National Highway, Rajkot- Gondal Road, At Hadamata, Tal.Gondal, Rajkot. 360311-India.
6. Insolvency commencement date in respect of corporate debtor	12.09.2024
7. Estimated date of closure of insolvency resolution process	11.03.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Bhupendra Singh Narayan Singh Rajput Reg.No. IBB/19A-001/19-P-00397/2017-18/10715
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-309, ATMA House, Opp. Old RBI, Ashram Road Ahmedabad - 380 009 Mobile No. 9426014155 email: cabrsajput309@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in sr. 9 Email Id: sp.shyam1996@gmail.com
11. Last date for submission of claims	26.09.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shyam Ginning And Pressing Private Limited** on Date of order: **12th September 2024**.

The creditors of **Shyam Ginning And Pressing Private Limited**, are hereby called upon to submit their claims with proof on or before **26th September 2024** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bhupendra Singh Narayan Singh Rajput
Interim Resolution Professional
AFA valid till 30.09.2025

Date: 14.09.2024
Place: Ahmedabad

Canara Bank, Parle Point Branch, Surat

DEMAND NOTICE Date: 31.08.2024

To, 1. Mr. Murlidhar Prasad (Borrower) 2. Mrs. Anita Devi (Borrower) 3. Mr. Sunil Patil (Guarantor), Address: 1224, Vrindavan Society, Kanakpur, Kamsad, Chorasi, Surat, Gujarat - 394230.

Dear Sir / Madam,
Sub: Notice issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
You have available following Loans/Credit Facilities from our Parle Point Branch.

Type of Loan	Loan Amount	Liability with interest as on 29.08.2024
Housing Loan	Rs. 21,85,000/-	Rs. 19,44,512.30
71779740001627		

The above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debts as **NPA on 29.08.2024**. Hence, we hereby issue this notice to you under section 13(2) of the subject act calling upon you to discharge the entire liability of **Rs. 19,44,512.30 (Rupees Nineteen Lakh Forty Four Thousand Five Hundred Twelve and Paise Thirty Only)** with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject act and / or any other law in force.

Your attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The Demand Notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Sd/-
Authorised Officer, Canara Bank

Date: 31.08.2024
Place: Surat

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

APPENDIX IV (Rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.12.2023 calling upon the borrower, co-borrowers and guarantor, 1. PRASHANTKUMAR DHARMSAMSHIBAI PATEL, 2. SEEYARA TEXTILES, 3. VEENA PRASHANTKUMAR PATEL, to repay the amount mentioned in the notice being Rs. 2,71,36,238.00/- (Rupees Two Crore Seventy One Lakh Thirty Six Thousand Two Hundred Thirty Eight Only) as on 20.12.2023 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 09th day of SEP 2024.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 2,71,36,238.00/- (Rupees Two Crore Seventy One Lakh Thirty Six Thousand Two Hundred Thirty Eight Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties.

Item-1:- All That Piece And Parcel Of The Property Bearing Flat No. 1003 On The 10th Floor, Admeasuring 288.10 Sq. Mtrs. (super Built Up Area), Along With 71.41 Sq. Mts. Undivided Share In The Land Of Road & C. o. p. In "Surya Enclave Of Tower No. B", Situate At Revenue Survey No. 145/2, T. P. Scheme No. 4 (Umra- South), Final Plot No. 139 Of Moje Umra, City Of Surat, Gujarat-395001, And Bounded As: East: Passage/Lift/Stairs, West: Open Space, North: Open Space, South: Open Space

Item-2:- All That Piece And Parcel Of Property Bearing Plot No. 20, Admeasuring 103.06 Sq. Mtrs., & 4.35 Sq. Mtrs. Margin Along With 30.63 Sq. Mtrs. Undivided Share In The Land Of Road & Cop, Total Admeasuring 138.04 Sq. Mtrs., In "Dharkesh Society Part-1", Situated At Revenue Survey No. 94, Block No. 79, T. P. Scheme No. 18 (molavaraachha), Final Plot No. 26, New Final Plot No. 30/1, Of Moje Motavaraachha, City Of Surat, Gujarat-394101, Bounded As: East: Plot No. 19, West: Society Internal Road, North: Plot No. 21, South: Society Internal Road

Sd/-
Authorised Officer
IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

Date: 09.09.2024
Place: GUJARAT
Loan Account No: 15630007,48578667

Bank of Baroda
Lakhtar Branch : Sahajanand Complex, 1st Floor, Shiyani Darwaja Chowk, Lakhtar, Dist. : Surendranagar

Appendix IV (See Rule 8 (1)) Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorised Officer of the Bank of Baroda, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 21.06.2024 calling upon the Borrower Mr. Dushyantsinh Rajendrasinh Rana (Borrower), Mrs. Bhuvaneshwariba Dushyantsinh Rana (Co-Borrower) to repay the amount mentioned in the notice being Rs. 6,16,174.38 (Rs. Six Lakh Sixteen Thousand One Hundred Seventy Four and paise Thirty Eight Only) as on 20.06.2024 + unapplied interest thereon + legal & other charges etc within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the Public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) rules 2002 on this 13th day of September of the year 2024.

The Borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Lakhtar Branch, Surendranagar Region for an amount of being Rs. 6,16,174.38 (Rs. Six Lakh Sixteen Thousand One Hundred Seventy Four and paise Thirty Eight Only) as on 20.06.2024 + unapplied interest thereon + legal & other charges etc.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties

Residential Property : Security agreement with brief description of securities

Mention the detail of the Property along with the Boundaries and Name of the Owner as per Sale Deed & Mortgage, also mention date of Mortgage and Mortgage Deed No. 3260 along with name of SRO Surendranagar : Mr. G.J. Sonagara, Date of Mortgage: 08.08.2017

Sale Deed No. 3260, Dated 30.08.2016, Revenue Survey No. 533 paiki, Plot No. 24 paiki, House No. 4, Land Admeasuring 47.92 Sq. Mts., Sq. Yd. 57.31, Rajeshwari Society, Oppsite S.R.M. Shopping Mall (Shiv Adhaar Mall), Dal Mill Road, in the Municipal limits of Surendranagar, Dudhrej Municipal, Ta. : Wadhwan, Dist. L. Surendranagar, Gujarat, as per Original Title Deed belonging to Smt. Bhuvaneshwariba Dushyantsinh Rana. W/o. Shri Dushyantsinh Rajendrasinh Rana. Bounded as under:

East : Plot No. 24, House No. 5 North : Open Land and Road
West : Plot No. 24, House No. 3 South : Plot No. 21, 22 & 23

Date : 13.09.2024
Place : Lakhtar
Chief Manager & Authorised Officer,
Bank of Baroda

Manpasand Beverages Limited
CIN : L15549GJ2010PLC063283
Registered Office: 1766 & 1774 Patki - 1, Village Manjusar Tal. Savli, Vadodara, Gujarat - 391 775. Phone No : 91-2667-290290-291, Email ID: mblconnect@manpasand.info, Website: manpasandbeverages.com

Notice of Extra Ordinary General Meeting, E-voting Information

Notice is hereby given that an 1st Extra Ordinary General Meeting (EGM) of the Members for the Financial Year 2024-25 of Manpasand Beverages Limited will be held on Friday, 04th October, 2024 at 1.00 P.M. through video conferencing or Audio Visual means as per provisions of Companies Act, 2013, Rules framed thereunder and SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, read with the Ministry of Corporate Affairs Circulars dated April 8, 2020, April 13, 2020 May 5, 2020, January 13, 2021 and May 5, 2022 (collectively "MCA Circulars") and SEBI Circulars dated May 12, 2020, January 15, 2021, May 13, 2022 and January 05, 2023 (collectively "SEBI Circulars") without physical presence of Members at a common venue.

Notice of EGM has been sent only by email to all such member whose email address are registered with the Registrar & Share Transfer Agent of the Company and/or Depository participant in accordance with MCA Circulars and SEBI Circulars. The Notice will also be made available on Company's website manpasandbeverages.com and on website of BSE Limited www.bseindia.com and on website of NSE Limited www.nseindia.com

Members can join and participate in EGM through VC/OAVM only. Members attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum as per Companies Act, 2013.

E-voting: The Company is providing remote e-voting (Prior to EGM) and e-voting during the EGM facility made available by National Securities Depository Limited ("NSDL") to the members, as on Cut-off Date, to cast their votes on all resolutions set out on the Notice of EGM Detailed Instructions for attending the EGM and casting votes through remote e-voting and e-voting during the EGM are provided in the Notice of EGM. Company has fixed Friday, September 27, 2024 as the Cut Off Date to ascertain the eligibility of Members to attend and vote by remote e-voting or by e-voting or by e-voting at the EGM. Members whose names are recorded in Register of Members or Register of Beneficial Owners maintained by the Depositories as on the Cut-off date i.e. Friday, September 27, 2024 shall be entitled to vote either by way remote e-voting or e-voting on the date of EGM.

The remote e-voting period shall commence from Tuesday, 01st October, 2024 at 9.00 A.M. and end on Thursday, October 03, 2024 at 5.00 P.M. The remote e-voting will be disabled by NSDL for voting thereafter.

Any person who acquires shares and becomes a member after dispatch of Notice but holding shares as on the Cut-off date i.e. Friday, September 27, 2024, may obtain log-in Id and Password by sending a request to evoting@nsdl.com or contact the Registrar & Share Transfer Agent of the Company.

Members present at the EGM through VC/OAVM facility, who had not cast their vote through remote e-voting earlier and who are not otherwise barred from doing so, shall be eligible to vote through e-voting during the EGM. Members may attend/participate in the EGM even after voting by way of remote e-voting, but shall not be allowed to vote again at the meeting.

Shareholders/members having any queries regarding attending the meeting via VC/OAVM and/or e-voting, may send an email to evoting@nsdl.com or contact on 022-4886 7000.

By order of the Board
Sd/-
ABHISHEK DHIRENDRASINGH
Whole Time Director
DIN: 01326637

Place : Vadodara
Date : 12/09/2024

Canara Bank, Parle Point Branch, Surat

DEMAND NOTICE Date: 31.08.2024

To, 1. Mr. Rakesh Surendra Nayak (Borrower) 2. Mrs. Rashmi Rakesh Naik (Borrower) 3. Mr. Anil Hazari Mandal (Guarantor), Surat, Gujarat - 395006.

Dear Sir / Madam,
Sub: Notice issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
You have available following Loans/Credit Facilities from our Parle Point Branch.

Type of Loan	Loan Amount	Liability with interest as on 29.08.2024
Housing Loan	Rs. 19,85,000/-	Rs. 18,90,019.04
7177730001050		

The above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debts as **NPA on 29.08.2024**. Hence, we hereby issue this notice to you under section 13(2) of the subject act calling upon you to discharge the entire liability of **Rs. 18,90,019.04 (Rupees Eighteen Lakh Ninety Thousand Nineteen and Paise Four Only)** with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject act and / or any other law in force.

Your attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The Demand Notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Sd/-
Authorised Officer,
Canara Bank

Date: 31.08.2024
Place: Surat

Canara Bank, Parle Point Branch, Surat

DEMAND NOTICE Date: 06.09.2024

To, 1. Mr. Kavita Jitendra Patil W/o Jitendra Patil (Borrower) 2. Mr. Jitendra Bhikan Patil (Co-Borrower) Address - 1, Plot No. 5, Laxman Nagar, Nr. Ram Nagar, Navagam, Dindoli Road, Udhna Surat City, Surat - 394210, Gujarat. Address - 2, Plot No. 102, Ambar Vatika Residency, Vill - Bagumara, Taluka - Palsana, Dist. Surat - 394310.

Dear Sir / Madam,
Sub: Notice issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
You have available following Loans/Credit Facilities from our Parle Point Branch.

Type of Loan	Loan Amount	Liability with interest as on 05.09.2024
Housing Loan	Rs. 9,86,000/-	Rs. 6,83,429.81
3579630000042		

The above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debts as **NPA on 05.09.2024**. Hence, we hereby issue this notice to you under section 13(2) of the subject act calling upon you to discharge the entire liability of **Rs. 6,83,429.81 (Rupees Six Lakh Eighty Three Thousand Four Hundred Twenty Nine and Paise Eighty One Only)** with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject act and / or any other law in force.

Your attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The Demand Notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Sd/-
Authorised Officer,
Canara Bank

Date: 06.09.2024
Place: Surat

Canara Bank, Parle Point Branch, Surat

DEMAND NOTICE Date: 06.09.2024

To, 1. Mr. Kavita Jitendra Patil W/o Jitendra Patil (Borrower) 2. Mr. Jitendra Bhikan Patil (Co-Borrower) Address - 1, Plot No. 5, Laxman Nagar, Nr. Ram Nagar, Navagam, Dindoli Road, Udhna Surat City, Surat - 394210, Gujarat. Address - 2, Plot No. 102, Ambar Vatika Residency, Vill - Bagumara, Taluka - Palsana, Dist. Surat - 394310.

Dear Sir / Madam,
Sub: Notice issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
You have available following Loans/Credit Facilities from our Parle Point Branch.

Type of Loan	Loan Amount	Liability with interest as on 05.09.2024
Housing Loan	Rs. 9,86,000/-	Rs. 6,83,429.81
3579630000042		

The above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debts as **NPA on 05.09.2024**. Hence, we hereby issue this notice to you under section 13(2) of the subject act calling upon you to discharge the entire liability of **Rs. 6,83,429.81 (Rupees Six Lakh Eighty Three Thousand Four Hundred Twenty Nine and Paise Eighty One Only)** with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject act and / or any other law in force.

Your attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The Demand Notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Sd/-
Authorised Officer,
Canara Bank

Date: 06.09.2024
Place: Surat

Manpasand Beverages Limited
CIN : L15549GJ2010PLC063283
Registered Office: 1766 & 1774 Patki - 1, Village Manjusar Tal. Savli, Vadodara, Gujarat - 391 775. Phone No : 91-2667-290290-291, Email ID: mblconnect@manpasand.info, Website: manpasandbeverages.com

Notice of Extra Ordinary General Meeting, E-voting Information

Notice is hereby given that an 1st Extra Ordinary General Meeting (EGM) of the Members for the Financial Year 2024-25 of Manpasand Beverages Limited will be held on Friday, 04th October, 2024 at 1.00 P.M. through video conferencing or Audio Visual means as per provisions of Companies Act, 2013, Rules framed thereunder and SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, read with the Ministry of Corporate Affairs Circulars dated April 8, 2020, April 13, 2020 May 5, 2020, January 13, 2021 and May 5, 2022 (collectively "MCA Circulars") and SEBI Circulars dated May 12, 2020, January 15, 2021, May 13, 2022 and January 05, 2023 (collectively "SEBI Circulars") without physical presence of Members at a common venue.

Notice of EGM has been sent only by email to all such member whose email address are registered with the Registrar & Share Transfer Agent of the Company and/or Depository participant in accordance with MCA Circulars and SEBI Circulars. The Notice will also be made available on Company's website manpasandbeverages.com and on website of BSE Limited www.bseindia.com and on website of NSE Limited www.nseindia.com

Members can join and participate in EGM through VC/OAVM only. Members attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum as per Companies Act, 2013.

E-voting: The Company is providing remote e-voting (Prior to EGM) and e-voting during the EGM facility made available by National Securities Depository Limited ("NSDL") to the members, as on Cut-off Date, to cast their votes on all resolutions set out on the Notice of EGM Detailed Instructions for attending the EGM and casting votes through remote e-voting and e-voting during the EGM are provided in the Notice of EGM. Company has fixed Friday, September 27, 2024 as the Cut Off Date to ascertain the eligibility of Members to attend and vote by remote e-voting or by e-voting or by e-voting at the EGM. Members whose names are recorded in Register of Members or Register of Beneficial Owners maintained by the Depositories as on the Cut-off date i.e. Friday, September 27, 2024 shall be entitled to vote either by way remote e-voting or e-voting on the date of EGM.

The remote e-voting period shall commence from Tuesday, 01st October, 2024 at 9.00 A.M. and end on Thursday, October 03, 2024 at 5.00 P.M. The remote e-voting will be disabled by NSDL for voting thereafter.

Any person who acquires shares and becomes a member after dispatch of Notice but holding shares as on the Cut-off date i.e. Friday, September 27, 2024, may obtain log-in Id and Password by sending a request to evoting@nsdl.com or contact the Registrar & Share Transfer Agent of the Company.

Members present at the EGM through VC/OAVM facility, who had not cast their vote through remote e-voting earlier and who are not otherwise barred from doing so, shall be eligible to vote through e-voting during the EGM. Members may attend/participate in the EGM even after voting by way of remote e-voting, but shall not be allowed to vote again at the meeting.

Shareholders/members having any queries regarding attending the meeting via VC/OAVM and/or e-voting, may send an email to evoting@nsdl.com or contact on 022-4886 7000.

By order of the Board
Sd/-
ABHISHEK DHIRENDRASINGH
Whole Time Director
DIN: 01326637

Place : Vadodara
Date : 12/09/2024

Without Prejudice By RPAD / COURIER / HAND TO HAND / PASTING

1. M/s. Chikodra Oil Trading & Services Pvt. Ltd & Others
Property at : Agriculture land situated at R.S.No. 583 & Khata No. 6489-Area 7183 Sq.mtrs, Mouje Tarsali, Vadodara City (South), Vadodara

2. M/s. Chikodra Oil Trading & Services Pvt. Ltd & Others
Chikodra Fractors Chikodra crossing, Opp. Auto Parts 11, No. 8, At & Post-Vaghashi, District Anand

3. Rajendra Manohar Bhatia
Chikodra Fractors Chikodra crossing, R/O/A/57, Shankheshwar Society, Near Akashwani, Makapura, Vadodara-390009

4. Smt. Anita Rajendra Bhatia
R/O A/57, Shankheshwar Society, Near Akashwani, Makapura, Vadodara-390009

5. Sudhir Manohar Bhatia
R/O 28, Kashi Vishwanath nagar, Nehru Marg, Vadodara-390 001

6. Smt. Runita Sudhir Bhatia
R/O 28, Kashi Vishwanath nagar, Nehru Marg, Vadodara-390 001

Sub: Notice to vacate plant & machineries after taking Physical possession of secured asset being "ALL that piece and parcel of property being Agriculture Land situated at R.S.No. 583 & Khata No. 6489- Area 7183 Sq. mtrs, Mouje Tarsali, Vadodara City (South), Vadodara.

Ref.: DRT-1, Ahmedabad Order in RP No. 31/2016 dated 05.08.2024 Bank of Maharashtra Vs. Chikodra Oil Trading & Services Pvt. Ltd & Others. Notice dated 09.09.2024 for vacating the premises till 16.08.2024 as per notice given By Court Receiver/Authorised Officer. Notice dated 09.09.2024 for vacating the premises by 12.09.2024.

Dear Sir/Madam,
With reference to Subject matter and reference, it is here by informed that I, the undersigned as a court commissioner was taken physical possession of the secured assets on 04.09.2024 in presence of Police authorities.

Now this is to inform you that the said property has been under Physical possession of Authorised Officer, Bank of Maharashtra as per DRT-1, Ahmedabad Order No RP No. 31/2016 dated 05.08.2024 for further process and in process to hand over the vacant and peaceful possession of the property to the buyers / Auction Purchaser, we have already issued notice and hereby advised to remove all the belongings and moveable items from the above mentioned property, which are not attached by Bank/DRT latest by 12.09.2024 before 10.00 am. During vacating of premises, some scrap items/ bike/ scooter/truck/crane etc (Table mentioned Below) are not claimed by anyone till 13.09.2024.

Sr.No	Vehicle No	Particulars	Sr.No	Vehicle No	Particulars
1	MH-04-FP-0145	Truck	7	GJ-06-FR-9903	Bike
2	RJ-06-GB-0533	Truck	8	GJ-05-AT-2240	Truck
3	GJ-05-AZ-0508	Truck	9	GJ-AT-2930	Truck
4	GJ-05-AT-2264	Truck	10	GJ-05-AT-2265	Truck
5	GJ-05-AU-5426	Goods Carmer(LGV)	11	GJ-06-FS-0611	Bike
6	GJ-4E-EN-4006	Bike	12	GJ-FA-4395	Scooty
			13	NOT VISIBLE	Part of Crane

Now we appeal to all, if these following items belongs to you contact within One Week from this letter or on date of paper publication (contact to Authorised Officer, ARB Branch (Ashutosh Rajan-8989080944), Ahmedabad for time schedules for removal of moveable items). In case of failure of doing the same as requested, the Authorised Officer will take further steps and dispose these items without further information / intimation to you. Please note, the expenses incurred for this process will be accounted and debited in your account. Please note that in the event of your failure to comply with our above said request, the Bank will be constrained to initiate action as deemed necessary.

Yours sincerely
Court Commissioner / Authorised officer
Chief Manager
Bank of Maharashtra

Date :13-09-2024

PNB Housing Finance Limited
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Reg. Off: 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones-011-23357171, 23357172, 23705414, Web-www.pnbhousing.com
BRANCH OFFICE: 404-406, FOURTH FLOOR, KINGS PLAZA, ASTRON CHOWK, RAJKOT, GUJARAT - 360001

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgage/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagee(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrower(s)/mortgagee(s) (since deceased) as the case may be indicated in Column no-A under Rule-8(6) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited/Secured Creditor's website i.e. www.pnbhousing.com

Loan No.	Name of the Borrower/Co-Borrower/Guarantor(s) Legal heirs (A)	Demand Amount & Date (B)	Nature of possession (C)	Description of the Property mortgaged (D)	Reserve Price (Rp) (E)	EMD (10% of Rp) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Case File (J)	Known Encumbrance Court Case File (K)
HOUR/KIT/0522/995638		Rs. 29,48,446.9 as on date 07.10.2023	Physical	Ajanta Complex Wing B, 4th Floor Sadhuvasavani Road, Nr Gangotri Dairy, Sadhuvasavani Road, Rajkot, Gujarat-360001.	Rs. 2,071,000/-	Rs. 207,100/-	23-09-2024	10,000/-	21-09-2024 between 12:30 PM to 04:00 PM	30-09-2024 between 01:30 PM to 03:00 PM	"NIL" Not Known

* Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/claims in respect of above mentioned immovable/secured assets except what is disclosed in the Column no-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

(1.) As on date, there is no order restraining and/or court injunction PNBHFL the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets and status is mentioned in column no-K (2) The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any stated in column no-K. Including but not limited to the file of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form. (3.) Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money) on the same day or not later than next working day. The sale may be confirmed in favour of bidder(s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgment of sale confirmation letter and in default of such deposit, the authorized officer shall forfeit the part payment of sale consideration amount within 15 days from the date of expiry of mandatory period of 15 days mentioned in the sale confirmation letter and the property/secured asset shall be resold as per the provisions of Sarfaesi Act. (4.) M/s C1 India Private Limited would be assisting the Authorized officer in conducting sale through an e-Auction having its Corporate office at Plot No. 68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website -www.bankexchanges.com For any assistance related to inspection of the Property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Mr. Manojkumar Solanki, Tel Free : +91 800 120 8800, E-Mail: auction@pnbhousing.com, is Authorised Person of PNBHFL or refer to www.pnbhousing.com

PLACE:- RAJKOT, DATE:- 13.09.2024
SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

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